

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 359/MP/2022

- Subject : Petition under Section 66 of the Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the High Price Day Ahead Market (HP-DAM) in Integrated Day Ahead Market (I-DAM) segment at IEX.
- Date of hearing : 19.1.2023
- Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
Shri Ghanshyam Prasad, Member (ex-officio)
- Petitioner : Indian Energy Exchange Limited (IEX)
- Respondents : National Load Despatch Centre (NLDC)
- Parties present : Shri. Jogendra Behera, IEX
Shri. Gaurav Maheshwari, IEX
Shri. Debajyoti Majumdar, NLDC
Shri. Alok Kumar Mishra, NLDC
Shri. Vishal Binod, Advocate, HPX
Shri. Parvesh Sharma, HPX

Record of Proceedings

The case was called out for virtual hearing.

2. At the outset, the representative of the Petitioner submitted that the present Petition has been filed for approval of introduction of High Price Day Ahead Market (HP-DAM) in Integrated Day Ahead (I-DAM) segment on its platform for providing a separate segment under I-DAM for facilitating high variable cost generators to participate in the market which are otherwise not able to do so due to prevailing price cap. The representative of the Petitioner further mainly submitted as under:

(a) As per the Commission direction dated 22.12.2022, the Petitioner had uploaded a Public Notice along with a copy of Petition No. 359/MP/2022 on IEX website (www.iexindia.com) on 27.12.2022 seeking comments/suggestions from the stakeholders by 10.1.2023 on the proposal for introduction of High Price Day Ahead Market (HP-DAM) in Integrated Day Ahead (I-DAM) segment at IEX.



(b) In response, the stakeholders have largely given positive feedback on the proposed segment. However, certain suggestions have been received for further improvements in the proposed contract which includes i) technical limit for Algorithm: wherein it was suggested that the level of technical price cap should be considered looking at the costliest generation in the proposed market. In this regard, the Petitioner has proposed a technical limit of Rs. 50/unit considering the prevailing high imported coal and gas prices, and ii) Eligible plants for HP-DAM, wherein one suggestion was to define “imported coal-based plants” and other suggestion was to include generating stations with imported coal blending. In this regard, the Petitioner has proposed that NLDC/CEA should ascertain the eligibility and provide the NoC based on which the eligible generating stations will be allowed to participate in HP-DAM segment.

3. The representative appearing on behalf of the Respondent, NLDC submitted that NLDC has given its proposals vide its reply filed on 6.1.2023. He further added that the Integrated DAM including HP-DAM should be cleared by NLDC in a single iteration as being currently done in case G-DAM. The representative of NLDC proposed that in case of real time curtailment, the HP-DAM shall be curtailed first followed by DAM and G-DAM and the Commission may issue directions in regard to scheduling of HP-DAM transactions, applicability of losses and transmission charges in HP-DAM transactions, transmission margins between power exchanges and congestion management, curtailment priority and settlement of transactions, price discovery and any other generic design related issues.

4. The learned counsel for the Respondent, HPX reiterated the submissions of the Petitioner and submitted that the eligibility criteria should be ascertained by the system operator.

5. After hearing the submissions of the parties, the Commission directed the parties to file the following information on affidavit within a week:

(a) The Petitioner to provide the basis of Rs. 50/unit technical price cap limit; and

(b) NLDC to provide the framework for ascertaining the eligibility criteria & issuance of NoC for consideration of the Commission.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Legal)**

